

(b) if so, what are the details thereof and by when the code is likely to be brought into effect ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ) : (a) No, Sir.

(b) Does not arise.

Pending cases in Punjab and Haryana High Court

685. SHRI SHAMSHER SINGH SURJEWALA : Will the PRIME MINISTER be pleased to state :

(a) what is the backlog of cases pending in the Punjab and Haryana High Court and the steps being taken to clear the same; and

(b) what is the number of pending cases for more than 5 years and 10 years ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ) : (a) and (b) As on 30-6-1992, 105419 cases were pending in the Punjab and Haryana High Court. Out of these, 31797 and 6950 cases were pending for more than 5 years and 10 years respectively. The various recommendations made by the Arrears Committee, which examined the problem of arrears in the Courts, covering various aspects like Jurisdictional and procedural modifications/improvements in the Judiciary, improvements in infrastructural facilities including modernisation of office equipments in Courts and in day to day working of Courts, giving priority to old cases, etc, have been commended of all State Governments/High Courts including the Punjab and Haryana High Court for necessary follow-up action.

Setting up of multi member Election Commission

686. SHRI PRAMOD MAHAJAN : Will the PRIME MINISTER be pleased to state :

(a) whether Government proposes to set up multi member Election Commission;

(b) if so, what are the details thereof; and

(c) if not, what are the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ) : (a) No, Sir.

(b) Does not arise.

(c) It has not been considered necessary by the Government, for the present, to set up multi-member Election Commission.

राजस्थान में उच्च न्यायालय में विचारधीन मामलों

687. श्री शिव चरण सिंह : क्या प्रधानमंत्री दृष्ट बताने की कृपा करेंगे कि :

(क) राजस्थान में उच्च न्यायालय में कितने मामलों विचारधीन हैं;

(ख) सबसे पुराना मामला कब से विचारधीन है;

(ग) न्यायाधीशों के कितने पद कब से रिक्त हैं; और

(घ) इन पदों को इतनी लंबी अवधि तक न भर जाने के कारण क्या हैं ?

बिधि, न्याय और कम्पनी कार्य भंडाल में राज्य मंत्री (श्री हंसराज भारद्वाज) :

(क) और (ख) जानकारी एकत्र की जा रही है और सदन की पटल पर रख दी जाएगी ।

(ग) 2-11-1992 को, राजस्थान उच्च न्यायालय में पद स्थायी न्यायाधीश का (10-9-1992 से) और दो पद अपर न्यायाधीश के (11-8-1992 से) रिक्त हैं ।

(घ) न्यायाधीशों के रिक्त पद भरने के लिए, सम्बद्ध संवैधानिक प्राधिकारियों के बीच परामर्श की प्रक्रिया जारी है ।

Drive to clean up the Corporate Sector

688. SHRI KAMAL MORARKA : Will the PRIME MINISTER be pleased to state :